

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

ITEM No 117
IA/444(AHM)2021
in
CP(IB) 149 of 2017

Order under Section 7 IBC

IN THE MATTER OF:

Bank of Baroda
V/s
Varia Engineering work Ltd

.....Applicant

.....Respondent

Order delivered on ..16/08/2021

Coram:

Madan B. Gosavi, Hon'ble Member(J)
Chockalingam Thirunavukkarasu, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Pratik Thakkar, Advocate.
For the Respondent :
Mr. Agarwal, Liquidator is present.

ORDER


No one appeared for the respondent.


We heard Ld. Counsel for the Liquidator.

Properties sold under Liquidation.

We direct the concerned Revenue Authority to take note of the fact that properties of the Corporate Debtor were sold under Liquidation, by the order of this Adjudicating Authority. Hence, they to consider the cancellation of Mutation Entry No.17124 dated 18.08.2018, which was done during the period of moratorium.

Accordingly, IA 444 of 2021 stands disposed of.


(CHOCKALINGAM THIRUNAVUKKARASU)
MEMBER (TECHNICAL)


(MADAN B GOSAVI)
MEMBER (JUDICIAL)